

NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

CP-152/ ND/2017

IN THE MATTER OF:

Gaurav Marmo Impex (P) Ltd.

.. PETITIONER

SECTION :

Under Section 252 (1)

Order delivered on 13.12.2017

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner/Applicant

: -

For the Respondents

:

For the RD (N)

Mr. Manish Raj, Co. Prosecutor

For the Intervener

: Ms. Lakshmi Gurung, Standing Counsel,
For Income tax Department.

ORDER


Learned authorized representative for the petitioner is present. Ld. representative for the ROC is also present, being the respondent. Pursuant to the notice issued to the Income tax Department in compliance with the order dated 27.11.2017 passed by this Tribunal, Ld. authorized representative for the petitioner/Appellant represents that the notice has been duly served to the Income tax Department .

Ld. representative for the Income tax Department Ms. Easha Kadian, who is appearing for Ms. Lakshmi Gurung, Standing Counsel for Income tax Department states that the same was served a couple of days back and hence, the Department requires some time to respond to the Appeal.

Taking into consideration the same two weeks time is granted to the Income tax Department to respond with their observations/objections, if any, in the matter.

List on 16.1.2018.

Surjit


(R. VARADHARAJAN)
MEMBER (JUDICIAL)